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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

CP 179/94 & CP 187/94 & CP 180/94 &  
MA 1654/94 MA 1583/94 in MA 1655/94 in  
OA 2279/89 OA 1207/90 OA 2224/90

New Delhi, this the 10th day of January, 1995.

HON'BLE MR. JUSTICE S.K.DHAON, VICE CHAIRMAN  
HON'BLE MR. B.N.DHOUNDIYAL, MEMBER(A)  
CP No. 187/94 in OA 1207/90

Shri B.K. Bathak  
S/O Shri B.R. Pathak  
R/O 1 East Guru Angad Nagar  
Main Patparganj Road  
Delhi-110 092. .... Applicant.  
( through Mr. J.P. Verghese, Advocate).

vs.

1. Shri R.K.Takkar  
Chief Secretary  
Delhi Administration  
Old Secretariat  
Alipur Road, Delhi.
2. Shri Suresh Prakash  
Member Secretary  
Managing Committee  
SD Ayurvedic College  
Malka Ganj Chowk  
Malka Gaj, Delhi.

( through Mrs. Avnish Ahlawat, Advocate).

.... Respondents.

CP 179/94 in OA 2279/89

Shri Jai Bir Singh  
S/O Shri Tejram  
R/O Purana Silampur  
Delhi. .... Applicant.  
( through Mr. J.P. Verghese, Advocate).

vs.

1. Shri R.K.Takkar  
Chief Secretary  
Delhi Administration  
Old Secretariat  
Alipur Road Delhi.
2. Shri Suresh Prakash  
Member Secretary  
Managing Committee  
SD Ayurvedic College  
Malka Ganj Chowk. .... Respondents.  
( through Mrs. Avnish Ahlawat, Advocate).

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CP 180/94 in OA No 2224/94

Shri Jagram Singh  
S/O Shri Tirkha Ram  
R/O House No.200, Village Ghondli  
Krishan Nagar, Delhi-51. ... Applicant.  
( through Mr J. P. Verghese, Advocate).

vs.

1. Shri R.K. Takkar  
Chief Secretary  
The Delhi Administration  
Old Secretariat  
Alipur Road  
Delhi.
2. Shri Suresh Prakash  
Member Secretary  
Managing Committee  
SD Ayurvedic College  
Malka Ganj Chowk  
Malka Ganj  
Delhi. ... Respondents.  
( through Mrs Avnish Ahlawat, Advocate).

ORDER(Oral)

JUSTICE S.K.DHAON, VICE CHAIRMAN

OAs No.2279/89, 1207/90, 2224/90 and  
2169/91 were disposed of by a common judgment dated  
31.7.1992. These three contempt petitions arise  
from OAs No.2279/89, 1207/90 and 2224/90.

The controversy involved in them is the same. They  
have been heard together and, therefore, they  
are being disposed of by a common order.

2. The three applicants were the employees of  
the erstwhile Santan Dharm Ayurvedic College,  
Malka Ganj, Delhi. On 29.4.1989, their services  
were terminated. They came to this Tribunal by  
means of the three aforesaid OAs.

3. The Tribunal, relying upon its judgment  
dated 25.10.1991 in the case of Smt. Nirmala Rai,  
held that the services of the applicants had been

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unjustifiably terminated. It, therefore, ultimately gave a direction similar to the one given in the case of Smt. Nirmala Rai.

4. The complaint made in these contempt petitions is similar to the one made in CCP No. 269/94. That was a contempt petition filed by Smt. Nirmala Rai.

5. After hearing the learned counsel for the parties, we have today disposed of the contempt petition filed by Smt. Nirmala Rai. It appears that in these contempt petitions the respondents have taken the same defence as in the contempt petition of Smt. Nirmala Rai. Indeed learned counsel for the respondents has not urged any additional point. We, therefore, dispose of these three contempt petitions in terms of the directions given by us today in the case of Smt. Nirmala Rai.

6. Notices issued to the respondents are discharged.

6. There shall be no order as to costs.

/sds/

B.N.D.

( B.N. Dhoundiyal )  
Member(A)

S.K.D.

( S.K. Dhaon )  
Vice Chairman.